

WRITTEN ANSWERS TO QUESTIONS

Setting up of Industrial Units in Backward Areas by Big Business Houses

*331. SHRI P. K. DEO : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether Government have taken a decision to insist upon the big business houses to set up new industrial units and ancillaries in backward regions on certain conditions ;

(b) if so, under what conditions ; and

(c) the number of applications received from big business houses to set up new industrial units since January, 1971 and the number of licences/letters of intent granted under the new decision ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI GHANSHYAM OZA) : (a) and (b). It is an accepted policy of the Government to accord preferential and priority treatment to applications for setting up new units or expansion of existing units in industrially backward areas, subject to economic viability and technical feasibility of the proposals. Government have also decided that applications from the Larger Industrial Houses, who are normally expected to participate in and contribute to the establishment of industries in the 'core' and 'heavy investment' sectors, could also be considered for setting up units even in other industries in backward areas where other entrepreneurs are not willing to invest.

(c) During the period from 1-1-1971 to 31-3-1971, 77 applications have been received from concerns belonging to or controlled by the 20 Larger Industrial Houses. Out of these 77 applications, 14 were for the establishment of new undertakings. During this period, 27 Industrial Licences and 2 Letters of Intent have been issued to concerns belonging to or controlled by the 20 Larger Houses. Out of these, 3 licences are for new undertakings and 3 for 'carrying on business', and one letter of intent is for a new undertaking in backward regions.

D lay in construction of Beas-Sutlej Link Project

*332. SHRI B. K. MODAK : Will

the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the construction work on Beas-Sutlej Link Project is getting delayed due to paucity of funds ; and

(b) if so, the steps taken by Government to provide funds in time ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) No, Sir. The requisite funds for the Project are being provided.

(b) Does not arise.

मेरठ में इलाहाबाद उच्च न्यायालय की बेंच का स्थापित किया जाना

*338. श्री रामचन्द्र विकल : क्या विधि और न्याय मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या इलाहाबाद उच्च न्यायालय की बेंच के मेरठ में स्थापित किए जाने का प्रश्न विचाराधीन है, यदि हां, तो कब से ;

(ख) इस मांग को करने वाले व्यक्तियों/पक्षों के नाम क्या हैं ; और

(ग) इस सम्बन्ध में अन्तिम निर्णय कब तक ले लिए जाने की सम्भावना है ?

विधि और न्याय मंत्रालय में राज्य मंत्री (श्री नीतिराज सिंह चौधरी) : (क) जी नहीं ।

(ख) और (ग). मेरठ में उच्च न्यायालय की न्यायपीठ की मांग करने वाले । संकल्पों की प्रतियां बार एसोसिएशन नृगीना, बलबटरेट बार एसोसिएशन, बुलंदशहर मेरठ बार एसोसिएशन तथा पश्चिमी उत्तर प्रदेश चैम्बर आफ कामर्स, मेरठ से 1969 में प्राप्त हुई थी । चूंकि उत्तर प्रदेश सरकार की कोई प्रस्थापना इस सम्बन्ध में नहीं थी इसलिए इस मामले में केन्द्रीय सरकार के विनिश्चय करने का प्रश्न ही नहीं उठता ।

Flood Control in Assam

*339. SHRI JYOTIRMOY BOSU : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the attention of Govern-